

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/2371/2022 IA/2372/2022 IA/2399/2022
IA/2200/2023 IA/5310/2023 C.P. (IB)/556(MB)2021

IN THE MATTER OF

Union Bank of India

... Petitioner

Vs

Pandhe Infracons Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Gautam Singhal (VC)

For the Respondent: Adv. Umang Mehta (PH)

ORDER

Adjourned to **10.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/